

## **SUPREME COURT OF INDIA**

This file relates to the proposal for appointment of following three Additional Judges of the Kerala High Court, as Permanent Judges of that High Court:

1. Mr. Justice Ashok Menon,
2. Smt. Justice Annie John, and
3. Mr. Justice R. Narayan Pisharadi.

The above recommendation made by the Chief Justice of the Kerala High Court on 6<sup>th</sup> April, 2019, in consultation with his two senior-most colleagues, has the concurrence of the Chief Minister and the Governor of the State of Kerala.

In order to ascertain suitability of the above-named Additional Judges for being appointed as Permanent Judges, we have consulted our colleagues who are conversant with the affairs of the Kerala High Court. Copies of their letters of opinion received in this regard are placed below.

The Committee constituted in terms of the Resolution dated 26<sup>th</sup> October, 2017 of the Supreme Court Collegium to assess the Judgments of the above-named recommendees, has submitted its report. A copy of the report dated 15<sup>th</sup> July, 2019 of the two-Judge Committee is placed below.

For purpose of assessing merit and suitability of the above-named recommendees for appointment as Permanent Judges, we have carefully scrutinized the material placed on record. Having regard to all relevant factors including the observations made by the Department of Justice in the file, the Collegium is of the view that (1) Mr. Justice Ashok Menon (2) Smt. Justice Annie John, and (3) Mr. Justice R. Narayan Pisharadi, Additional Judges, are suitable for being appointed as Permanent Judges.

In view of the above, the Collegium resolves to recommend that (1) Mr. Justice Ashok Menon (2) Smt. Justice Annie John, and (3) Mr. Justice R. Narayan Pisharadi, Additional Judges, be appointed as Permanent Judges of the Kerala High Court.

( Ranjan Gogoi ), C.J.I.

( S.A.Bobde ), J.

( N.V. Ramana ), J.

July 31, 2019.

